

PAWAN KUMAR MAHAJAN Vs. VISHAL MAHAJAN
ORS.

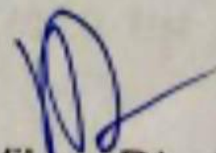
11.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.20 p.m.

In the facts, put up on 27.11.2020 for purpose already fixed.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 110/2014
10353/16

SANDIP KUMAR JHA Vs. COMMISSIONER OF
POLICE DELHI AND ANR.

Through Cisco Webex Video Conferencing

11.08.2020

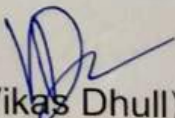
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Ms.Arpita Mandal, Ld.counsel for defendants.

The court has waited till 12.20 p.m. but none has joined today for the VC on behalf of plaintiff.

In the facts, put up on 27.11.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ DJ 13246/16

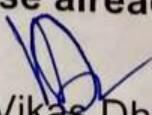
NARENDER SAHANI Vs. CHET RAM SAHANI AND
ORS.

11.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.20 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

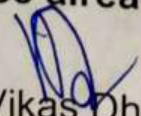
Civ DJ 13543/16
Ishwar Singh Vs. Harvinder Singh

11.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.20 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

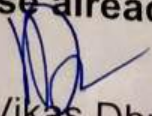
Civ DJ 12950/16
PHULESHER SINGH THAKUR Vs. HANUMAN
SINGH

11.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.20 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned to 27.11.2020 for purpose already fixed.**


(Vikas Dhull)

Civ DJ 12904/16
KRISHNA SINGHAL Vs. KAPIL GUPTA

11.08.2020

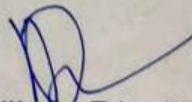
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

As per report of ahlmad, file is lying in Copying Agency, West, THC, Delhi and same has not been received back.

In the facts, ahlmad is directed to bring the file back from Copying Agency, West, THC, Delhi prior to next date of hearing.

Put up on 27.11.2020 for purpose already fixed.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi